

SHRI BINOY VISWAM (Kerala): Sir, I too associate myself with the matter raised by the hon. Member.

प्रो. मनोज कुमार झा (बिहार): महोदय, मैं भी माननीय सदस्य द्वारा उठाये गये विषय से स्वयं को सम्बद्ध करता हूँ।

श्री संजय सिंह (राष्ट्रीय राजधानी क्षेत्र दिल्ली): महोदय, मैं भी माननीय सदस्य द्वारा उठाये गये विषय से स्वयं को सम्बद्ध करता हूँ।

डा. संजय सिंह (असम): महोदय, मैं भी माननीय सदस्य द्वारा उठाये गये विषय से स्वयं को सम्बद्ध करता हूँ।

SOME HON. MEMBERS: Sir, we too associate ourselves with the matter raised by the hon. Member.

MR. CHAIRMAN: There are many hon. Members who have raised their hands. I had said even the last time that if this many people raise their hands, it is not easy for the staff sitting here to identify the Members. So, please send your names so that it is there on the record. Now, Shri Sukhendu Sekhar Ray.

Right to privacy of all computer users

SHRI SUKHENDU SEKHAR RAY (West Bengal): Sir, it is the hundredth year of the Indian people's movement against the Rowlatt Act, Which was introduced by the British Government to take away the civil liberties of our countrymen. Now, after a hundred years, we see that this Government is following in the footsteps of the British Government, as the Ministry of Home Affairs has recently introduced a circular that authorizes ten Central agencies to intercept and monitor any information generated, transmitted, received or stored in any computer on grounds of purported threat to internal security. Now, Sir, the Government's stand is that this is nothing new and that whatever has been done is under the provisions of the Information Technology Act of 2000 and the rules made thereunder in 2009. But, Sir, at that point of time, there was no Supreme Court judgement saying that right to privacy is a Fundamental Right. It was pronounced by the Supreme Court last year that right to privacy is a Fundamental Right. Also, the Supreme Court in its judgement on the Right to Privacy and Aadhaar had established the twin tenets of necessity and proportionality. The Ministry of Home Affairs' circular fails on both these counts. Sir, the trend of collecting data under some or the other pretext is becoming very apparent. The decision calling for blanket surveillance is unconstitutional and poses a serious threat to people's right to privacy. If this trend continues, gradually this country, which is a Welfare State, would turn into a Police State or a Surveillance

State. That is why I would demand that this circular must be withdrawn. It is against the citizens. The Government should resort to this only in specific cases and with some checks and balances. Thank you.

THE LEADER OF THE OPPOSITION (SHRI GHULAM NABI AZAD): Sir, I associate myself with the matter raised by the hon. Member.

SHRI P. BHATTACHARYA (West Bengal): Sir, I too associate myself with the matter raised by the hon. Member.

SHRI T.K. RANGARAJAN (Tamil Nadu): Sir, I too associate myself with the matter raised by the hon. Member.

SHRI TIRUCHI SIVA (Tamil Nadu): Sir, I too associate myself with the matter raised by the hon. Member.

श्री. राम गोपाल यादव (उत्तर प्रदेश): महोदय, मैं भी माननीय सदस्य द्वारा उठाये गये विषय से स्वयं को सम्बद्ध करता हूँ।

श्री सतीश चन्द्र मिश्रा (उत्तर प्रदेश): महोदय, मैं भी माननीय सदस्य द्वारा उठाये गये विषय से स्वयं को सम्बद्ध करता हूँ।

श्री विशम्भर प्रसाद निषाद (उत्तर प्रदेश): महोदय, मैं भी माननीय सदस्य द्वारा उठाये गये विषय से स्वयं को सम्बद्ध करता हूँ।

श्री सुरेन्द्र सिंह नागर (उत्तर प्रदेश): महोदय, मैं भी माननीय सदस्य द्वारा उठाये गये विषय से स्वयं को सम्बद्ध करता हूँ।

श्री मो. नदीमुल हक (पश्चिम बंगाल): महोदय, मैं भी माननीय सदस्य द्वारा उठाये गये विषय से स्वयं को सम्बद्ध करता हूँ।

† جناب محمد ندیم الحق (مغربی بنگال) : مہودے، میں بھی مائٹے سندسے کے ذریعے
اتھائے گئے وٹنے سے خود کو سمبڈھ کرتا ہوں

श्री राम नाथ ठाकुर (बिहार): महोदय, मैं भी माननीय सदस्य द्वारा उठाये गये विषय से स्वयं को सम्बद्ध करता हूँ।

श्रीमती झरना दास बैद्य (त्रिपुरा): महोदय, मैं भी माननीय सदस्य द्वारा उठाये गये विषय से स्वयं को सम्बद्ध करती हूँ।

श्री माजीद मेमन (महाराष्ट्र): महोदय, मैं भी माननीय सदस्य द्वारा उठाये गये विषय से स्वयं को सम्बद्ध करता हूँ।

†Transliteration in Urdu script.

श्री नीरज शेखर (उत्तर प्रदेश): महोदय, मैं भी माननीय सदस्य द्वारा उठाये गये विषय से स्वयं को सम्बद्ध करता हूँ।

SHRI JAVED ALI KHAN (Uttar Pradesh): Sir, I too associate myself with the matter raised by the hon. Member.

SHRIMATI VANDANA CHAVAN (Maharashtra): Sir, I too associate myself with the matter raised by the hon. Member.

SHRI ELAMARAM KAREEM (Kerala): Sir, I too associate myself with the matter raised by the hon. Member.

SHRI ASHOK SIDDHARTH (Uttar Pradesh): Sir, I too associate myself with the matter raised by the hon. Member.

SHRI SANJAY SETH (Uttar Pradesh): Sir, I too associate myself with the matter raised by the hon. Member.

DR. SANTANU SEN (West Bengal): Sir, I too associate myself with the matter raised by the hon. Member.

PROF. MANOJ KUMAR JHA (Bihar): Sir, I too associate myself with the matter raised by the hon. Member.

SHRI JOSE K. MANI (Kerala): Sir, I too associate myself with the matter raised by the hon. Member.

SHRI SUSHIL KUMAR GUPTA (NCT of Delhi): Sir, I too associate myself with the matter raised by the hon. Member.

DR. SANJAY SINH (Assam): Sir, I too associate myself with the matter raised by the hon. Member.

SHRI K. C. RAMAMURTHY (Karnataka): Sir, I too associate myself with the matter raised by the hon. Member.

SHRI ABIR RANJAN BISWAS (West Bengal): Sir, I too associate myself with the matter raised by the hon. Member.

SHRI SUBHASISH CHAKRABORTY (West Bengal): Sir, I too associate myself with the matter raised by the hon. Member.

SHRIMATI SHANTA CHHETRI (West Bengal): Sir, I too associate myself with the matter raised by the hon. Member.

SHRI PRASANNA ACHARYA (Odisha): Sir, I too associate myself with the matter raised by the hon. Member.

SHRI C. M. RAMESH (Andhra Pradesh): Sir, I too associate myself with the matter raised by the hon. Member.

SHRI Y. S. CHOWDARY (Andhra Pradesh): Sir, I too associate myself with the matter raised by the hon. Member. ...(*Interruptions*)...

SOME HON. MEMBERS: Sir, we too associate ourselves with the matter raised by the hon. Member.

MR. CHAIRMAN: Whoever wishes to associate may send their names.

They would be included here. Now, Shri Rakesh Sinha.

Plight of teachers in Rashtriya Sanskrit Sansthan

श्री राकेश सिन्हा (नाम निर्देशित) : सभापति महोदय, हम भाषाओं के विकास की बात करते हैं और हम संस्कृत भाषा की उपयोगिता समझते हैं। पूरे देश में राष्ट्रीय संस्कृत संस्थान के 13 परिसर हैं। इनमें करीब 15,000 छात्र पढ़ते हैं और सिर्फ 120 स्थायी शिक्षक हैं। 240 ऐसे शिक्षक हैं, जिनमें से 29 महिला शिक्षिकाएं हैं, जो 6 वर्षों से लेकर 15 वर्षों से वहां पर contract basis पर पढ़ा रहे हैं। मेरा सरकार से निवेदन है कि इन शिक्षकों को स्थायी किया जाए। यह संस्कृत भाषा के विकास के लिए आवश्यक है और जो राष्ट्रीय संस्कृत संस्थान हैं, उसको एक विश्वविद्यालय का दर्जा दिया जाए। हम अन्य भाषाओं के लिए तो विश्वविद्यालय खोल रहे हैं, लेकिन जिस भाषा की उपयोगिता इस देश की संस्कृति और सभ्यता के संवर्द्धन में है, जो भाषा आज कम्प्यूटर की सर्वोत्तम भाषा और वैज्ञानिक भाषा समझी जा रही है, उसके प्रति यह उपेक्षा का भाव ठीक नहीं है। मेरा निवेदन है कि वहां 240 शिक्षकों की अविलम्ब स्थायी नियुक्ति की जाए। जहां 15,000 छात्रों पर सिर्फ 120 शिक्षक स्थायी हों, यह एक दुर्भाग्य की स्थिति है।

Compensation to farmers for land acquisition

श्री सुरेन्द्र सिंह नागर (उत्तर प्रदेश): सभापति महोदय, मैं आपके माध्यम से सरकार का ध्यान इस ओर दिलाना चाहता हूँ कि देश के किसानों की जो भूमि अधिग्रहीत की जा रही है, उसमें 2013 का जो भूमि अधिग्रहण अधिनियम है, यह जो कानून बना है, उसकी पूरी तरीके से अनदेखी की जा रही है। आबादी के लिहाज़ से पूरे देश का सबसे बड़ा प्रदेश उत्तर प्रदेश है। पूरे उत्तर प्रदेश में एक भय का माहौल है, खास तौर से किसानों में, क्योंकि उत्तर प्रदेश की सरकार ने एक आदेश दिया है कि पहले रोको, डराओ और अगर नहीं मानें, तो उनको ठोक दो।

श्री सभापति: आप विषय पर ही अपनी बात कहिए। ...(*व्यवधान*)...

श्री सुरेन्द्र सिंह नागर: महोदय, मैं विषय पर ही आ रहा हूँ। ...(*व्यवधान*)...